

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

Original Application No. 288 of 2024 (SZ)

In the matter of:

Mrs. P. Muthammal,
Namakkal District.

... Applicant(s)

Versus

The Regional Director,
Central Pollution Control Board,
Chennai and Ors.

...Respondent(s)

REPORT FILED ON BEHALF OF THE 4TH RESPONDENT-
THE DISTRICT COLLECTOR, NAMAKKAL

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Through

Dr. D. Shanmuganathan

Standing Counsel for Government of Tamil Nadu

National Green Tribunal

Southern Zone, Chennai

Team Inspection Report pertaining to the court case filed before Hon'ble NGT (SZ) O.A.No. 288 of 2024 filed by Tmt.P.Muthammal, W/o.Ponnusamy D.No.3/198, Servampatti, Chinnamanali Post, Tiruchengode Taluk, Namakkal Dstrictaganist the unit of M/s.MeiyazhaganPoultry Farm, S.F.No12.3/1, Kuttakaadu, Servampatti, Ch.innamanali Village, Tiruchengode Taluk, Namakkal District:

Based on the above court case, the District Collector, Namakkal District has formed ainspectionteam comprised with the following officials:

1. DEE, TNPCB, Kumarampalaym.
2. Tahsildar, Thiruchengode& revenue team
3. BDO Elaichipalayam.

The above said committee members along with the District Collector, Namakkal has inspected the unit of M/s.Meiyazhaganpoultry Farm ed on 12.02.2025 and the following were submitted as follows.

- a. During inspection the poulty farm was found under operation with 1,30,000 number of Birds comprising 5 no sheds.
- b. The unit has provided impermeable compacted clay in the bottom of the shed to collect the droppings/litters as solid waste.
- c. The unit has provided sand wall for 2.5 feet in all sides to prevent the Run-off water.
- d. The unit has provided Nipple system to supply water to the Birds so as to prevent any overflow of water.
- e. The unit has provided free flow of air ventilation is maintaining for dry the droppings/litters in poultry shed.
- f. The unit has provided impervious mortality pit with vent arrangement for disposal of dead birds. The pit with a vermin/fly proof cover made up of concrete having a operable lid of proper size to dropping of carcasses.
- g. During inspection, it was observed that the odour was emanated from the droppings/ litters and hence it was advised to control the odour nuisance and to maintain proper ventilation.
- h. During inspection of the farm, it was noticed that fly nuisance inside the premises.It was instructed to control the flies as per the advisory of poultry research center and to prevent flies development.

- i. Velagoundampatty - Periyamanali Road (SH 857) is located at a distance about 200 meters from the boundary of Poultry Farm in Eastern direction.
- j. There is no major water course like River, Lakes. Canals located within 100 m from the Poultry farm
- k. The fencing and green net were provided in the periphery of poultry farm except east side.
- l. The poultry farm is surrounded with approach road in east side, existing poultry farm in west & south sides and complainant agri land with a farm house in the north side.
- m. The poultry farm has provided composting shed with size of 60 x40 feet to carry out composting activity with litters using husk and wood shaving materials. (called as manure).
- n. The poultry farm is provided tyre dipping system with $Kmno_4$ solution.
- o. The manure is being disposed to the farmers in and around Namakkal District. Also, the litters are being collected and sold out for the production of bio gas in and around Namakkal District and about 253.782 Tons of manure has been disposed so far.
- p. There is no separate storage area for the collection of litters in the poultry farm premises.
- q. No moisture monitoring devices/ data is available with the poultry farm unit.
- r. No temperature monitoring devices /data available with the poultry farm unit.
- s. The unit has not provided any protection measures to prevent the Run-off water.
- t. The unit has provided feed mill and Go-down facility inside the Closed Shed which is located near entrance of the unit. No separate dust collector system was provided in the feed mill/Go-down.
- u. The poultry farm has not obtained any permission from localbodies of Elaochipalayam Block due to

“Live-stock breeding has been included under the definition of the term "Agriculture" as per sub-section (1) of section 2 of the Tamil Nadu Town and Country Planning Act, 1971. Livestock breeding includes Poultry also. Since, clause (e) of the proviso to sub-section (13) of section 2 of the said Act provides that the use of any land for the purpose of agriculture shall not be deemed to involve development of land and therefore obtaining permission for constructions of sheds/buildings for the use of poultry under

Tamil Nadu Town and Country Planning Act, 1971 is not necessary.(copy of the letter is enclosed in **Annexure I**)

- v. The photographs taken during inspection is enclosed in **Annexure II**.
- w. There are seven labours working in the poultry farm and it was reported that the unit authorities that the poultry farm come under Agricultural activities and hence the ESI & PF are exempted.

Based on the earlier complaints, the unit of M/s. Meiyazhaganpoultry Farm, S.F. No: 123/1, Kuttakaadu, Servampatti, Chinnamanali village, TiruchengodeTaluk, Namakkal District was inspected 26.11.2020 by the TNPCB officials and a show cause notice was issued to the unit under Water (Prevention & Control of Pollution) Act, 1974 as amended & under Air (Prevention and Control of Pollution) Act, 1981 as amended vide Proceeding No. F.NA/OS/DEE/TNPCB/KMP/SCN-W&A/2020 dated 01.12.2020 (copy enclosed in **Annexure - III**) for the followings.

1. The poultry farm was in operation without obtaining valid consent of the TNPCB.
2. The unit has not provided the chain link fencing arrangement all around the poultry premises.
3. The unit has not provided adequate green belt in the premises.
4. The unit has not maintained the records for the disposal of poultry litters generated from the birds.

Based on the frequent complaint, the TNPC Board has issued directions to the unit vide Proc. No. TNPCB/T1/F.029015/KMP/Direction/Water & Air /2023 Dated:27.09.2023 under section 33A of Water (Prevention and Control of Pollution) Act 1974 as amended and section 31A of the Air (Prevention and Control of Pollution) Act 1981 as amended as follows. (Copy enclosed in **Annexure-IV**)

“The unit shall comply with all the guidelines stipulated in the CPCB's Environmental Guidelines for Poultry Farm, January 2022 and shall apply and obtain CTO-Direct of the TNPCB under the Water Act, 1974 as amended and Air Act, 1981 as amended”.

Further, the unit has applied for Consent of the Board (CTO) through online vide application No. 40703920 dated:23.10.2021 under both Acts and the application was returned on 27.10.2021 for certain clarifications and also to comply the CPCB guidelines for poultry farm.

Later the unit has resubmitted application on 28.04.2022 without complying the CPCB guideline issued January – 2022. Hence, the application was again returned on 29.07.2024. The unit yet to resubmit.

The CPCB has issued guidelines for the poultry farm during August 2021 and January 2022 are mainly comprises and the applicability of the CPCB guidelines as follow.

1. Siting Criteria for New Poultry Farms (Set up after issuance of Guidelines) should preferably be established. (Please refer Page No.12 of CPCB guideline)
2. Regulatory / Monitoring Mechanism for Poultry Farms. (Please refer Page No.13 of CPCB guideline)
3. Clause 5 - Environmental issues & Current practices to address the environmental issues in Poultry Farms (Please refer Page No.7 of CPCB guideline)
4. Clause 6 - Environmental guidelines for Poultry Farm (Please refer Page No.8 of CPCB guideline)

A. On revealing the CPCB guideline, the followings were observed.

1. The **sitting criteria is not applicable** to M/s. Meiyzhagan poultry farm, since it is in existence prior to the guidelines issued by the CPCB in “August 2021 & January 2022”.
2. The TNPC Board has also issued clarification on the CPCB Guidelines vide Board Circular Memo dated:16.03.2023.
3. The poultry farm was established during the year 2003 and the unit has submitted MOD and EB bills as proof. **(PI refer - Annexure V)**
4. This Poultry Farms handling birds above 25,000 at single location and operating without obtaining consent to TNPCB (CTO) under the Water Act, 1974 & Air Act 1981 as amended. However, this poultry farm is accommodating about 1,30,000 single location with the 5 numbers of Poultry shed. – **To be Complied.**
5. The compliance of conditions in respect of Environmental issues & Current practices to address the environmental issues in the Poultry Farms as stipulated in clause 5.0 & 6.0 of the guidelines issued by the CPCB in “August 2021 & January 2022 is enclosed in **Annexure VI.**

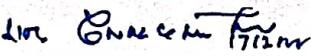
In view of the above, it is submitted the following.

- a. The **sitting criteria is not applicable** to the unit M/s. Meiyzhagan poultry farm, since it is in existence prior to the guidelines issued by the CPCB in “August 2021 & January 2022”.
- b. This Poultry Farms handling birds above 25,000 at single location and operating without obtaining consent to TNPCB (CTO) under the Water Act, 1974 & Air Act 1981 as amended. However, this poultry farm is accommodating about 1,30,000 single location with the 5 numbers of Poultry shed which **is to be complied**.
- c. The Poultry farm is complied conditions in respect of Environmental issues & Current practices to address the environmental issues in the Poultry Farms as stipulated in clause 5.0 & 6.0 of the guidelines issued by the CPCB in “August 2021 & January 2022 **except the following**.
 - i. To control the flies as per the advisory of poultry research center and to prevent flies development.
 - ii. No moisture monitoring devices/data available with the poultry farm.
 - iii. No temperature monitoring devices/data available with the poultry farm.
 - iv. The Poultry farm has not provided any protection measures to prevent the Run-off water.
 - v. There is no separate storage area for the collection of litters in the poultry farm premises.
 - vi. No separate dust collector system was provided in the feed mill/Go-down.

Under the above circumstance, The poultry farm shall comply the above mentioned non compliance of guidelines issued by the CPCB and the issue of Consent to Operate under Water & Air Acts may be considered based on the outcome of the Hon,ble NGT (SZ).

This is submitted for favour of kind information please.

Encl : as above.

 Block Development Officer Elaichipalayam Block	 Tahsildar Thiruchengode & Revenue Team	 District Environmental Engineer, TNPCB, Kumarapalaym
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Housing and Urban
Development Department
Secretariat, Chennai-9.

Letter No.9985/UD4(3)/2018-3, dated 26.02.2019.

From
Thiru.S.Krishnan, I.A.S.,
Principal Secretary to Government.

To
Thiru R.Lakshmanan,
Chairman,
Broiler Co-ordination Committee,
S.F.No.388/3, Ist Floor,
Federal Bank (Upstairs),
Chettipalayam Road,
Palladam, 641 664.

Sir,

Sub : Urban Development – Constructions in Poultry Land –
Panchayat and Town Planning Authorities insisting to
get approval – Relief requested – Regarding.

- Ref : 1. From Thiru.R.Lakshmanan, Chairman, Broiler
Co-ordination Committee, dated 03.05.2018.
2. Government Letter No.9985/UD-IV(3)/2018-1,
dated 08.06.2018.
3. From the Commissioner of Town and Country
Planning Letter Roc.No.11398/2018-BA2, dated
21.12.2018.

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I am to invite your attention to your letter first cited, wherein you have stated that you are carrying on agriculture related activities either by Poultry Farm and breeding, Hatcheries, Feed production facilities and such other activities in agricultural land and requested exemption contemplated under sub-section (1) of Section 2 of the Tamil Nadu Town and Country Planning Act, 1971 (Tamil Nadu Act 1935) for construction of shed and buildings to preserve the dairy farming and poultry.

2. You also requested the Government to Intervene and issue necessary directions or appropriate orders to the authorities concerned to preserve and protect the interest of members of the committee and the agriculturalist and render justice.

..2..

..2..

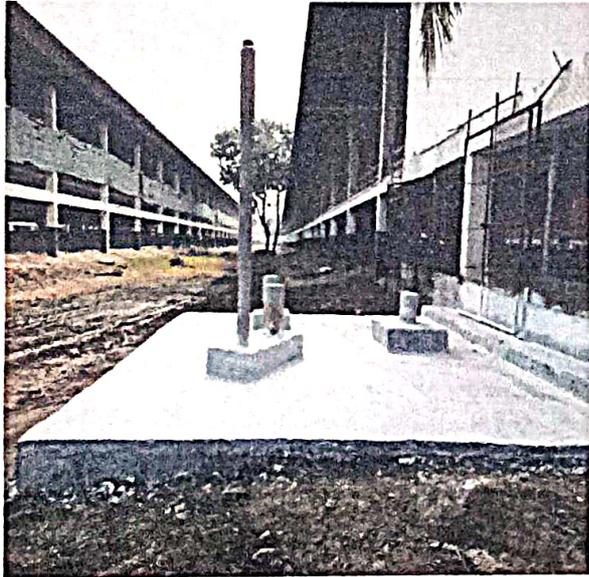
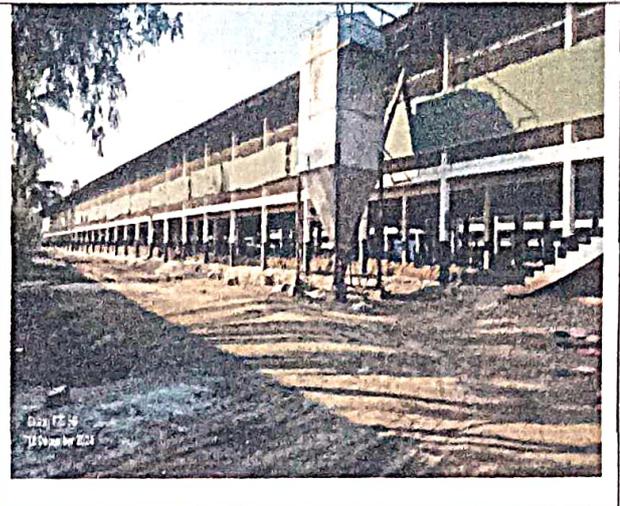
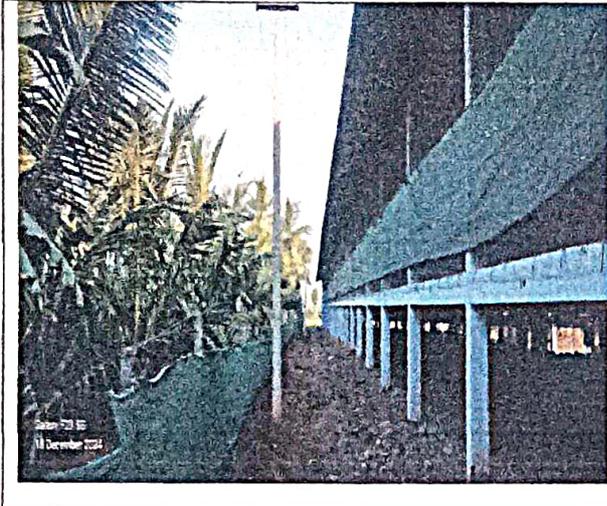
3. In this regard, I am to state that your representation was examined in consultation with Commissioner of Town and Country Planning and to state that Live-stock breeding has been included under the definition of the term "Agriculture" as per sub-section (1) of section 2 of the Tamil Nadu Town and Country Planning Act, 1971. Livestock breeding includes Poultry also. Since, clause (e) of the proviso to sub-section (13) of section 2 of the said Act provides that the use of any land for the purpose of agriculture shall not be deemed to involve development of land and therefore obtaining permission for constructions of sheds/buildings for the use of poultry under Tamil Nadu Town and Country Planning Act, 1971 is not necessary.

Yours faithfully,

J. S. Srinivasan 28/2/17
for Principal Secretary to Government.

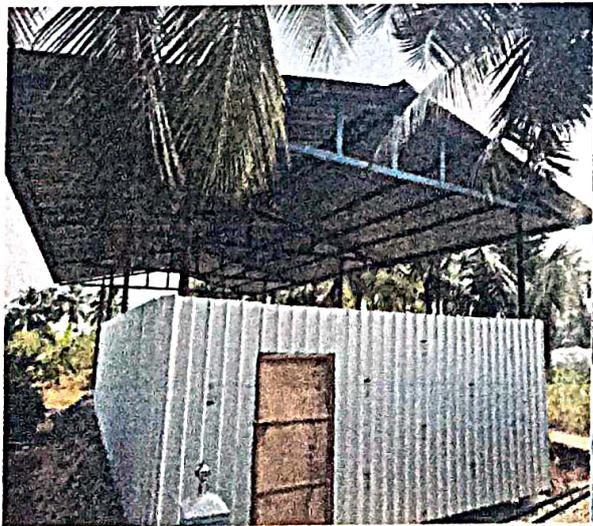
B
28/2/17

M/S. MEIYAZHAGAN POULTRY FARM, S.E.NO.123/1, KUTTAKAADU, SERVAMPATTI, CHINNAMANALI VILLAGE, TIRUCHENGODE TALUK, NAMAKKAL DISTRICT 12.02.2025



Burial Pit

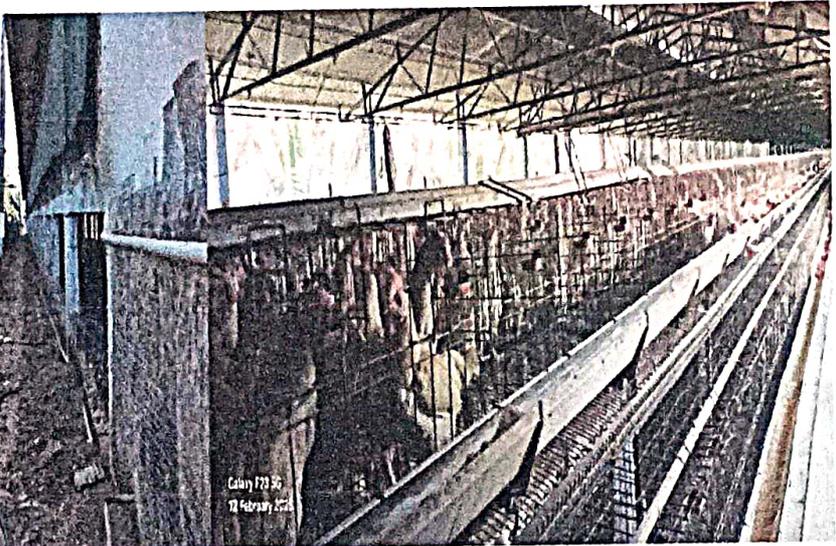
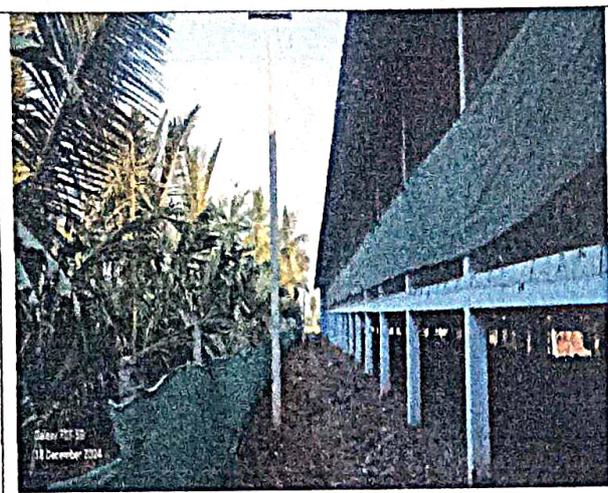
Tyre Dipping System



Compost yard

Composed Manure

**M/S. MEIYAZHAGAN POULTRY FARM, S.F.NO.123/1, KUTTAKAADU,
SERVAMPATTI, CHINNAMANALI VILLAGE, TIRUCHENGODE TALUK,
NAMAKKAL DISTRICT 12.02.2025**



Green net Covered around the farm Using saddles to avoid spillage of water

BY RPAD

10
Annexure - III

Annexure I ok



TAMILNADU POLLUTION CONTROL BOARD



Plastic pollution
free Tamilnadu

Proceedings No. F.NA/OS/DEE/TNPCB/KMP/SCN-W/2020 dated. 01.12.2020

Sub: TNPC Board - Industries – M/s. Melazhagan Poultry Farm, S/o.Perisamy, Servampatty, Chinnamanall, Thiruchengode Taluk, Namakkal District - Operating the unit without obtaining consent of the Board under the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 – Show Cause notice – Issued – Regarding.

Ref: Inspection of the unit by TNPC Board official on 26.11.2020

The Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 is in force in Tamil Nadu. Tamil Nadu Pollution Control Board enforces the above Act.

Subject to the provisions of Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (hereinafter referred to as the Act), no person shall without the valid consent of the Board, shall establish or bring into use any new or altered outlet for the discharge of sewage or trade effluent into a stream or well or sewer or on land. Contravention of Section 25 is an offence under Section 44 of the Act punishable with imprisonment for a term not less than one year and six months but which may extend to six years and with fine.

Whereas during inspection of your unit M/s. Meiazhagan Poultry Farm, S/o.Perisamy, Servampatty, Chinnamanali, Thiruchengode Taluk, Namakkal District on 26.11.2020 The unit was under operation without obtaining consent of the Board. The unit has not provided the chain link fencing arrangement all around the poultry premises. The unit has not provided adequate green belt in the premises. The unit has not maintained the records for the disposal of poultry litters generated from the birds.

Thereby you are violating the provisions of Section 25 of the Act, which are offences punishable under Section 44 of the Act with imprisonment for a term which shall not be less than one year and six months, but which may extend to six years and with fine.

Hence, you are directed to show cause within seven days from the date of receipt of this notice as to why penal action for offence under Section 44 of the Act should not be taken against you for contravening the provisions of Section 25 of the Act and also why directions should not be issued under Section 33A of the Act for closure of the unit stoppage of power supply etc.,

It is informed that non-receipt of reply within the prescribed period will be construed that you have no satisfactory explanation to offer for the above contravention and action will be taken accordingly.

The receipt of this proceeding shall be acknowledged.

Received
Date 01/12/2020
To

H. S.
01/12/2020
District Environmental Engineer(I/c),
Tamil Nadu Pollution Control Board,
Kumarapalayam.

Mr. Melazhagan,
The Proprietor,
M/s. Melazhagan Poultry Farm,
S/o.Perisamy,
Servampatty, Chinnamanall,
Thiruchengode Taluk, Namakkal District

Let us join hands to Beat Plastic Pollution!!!



Plastic pollution
free Tamilnadu

TAMILNADU POLLUTION CONTROL BOARD

Proceedings No.F, NAJOS/DEE/TNPCB/KMP/SCN-A/2020 dated: 01.12.2020

Sub: TNPC Board - Industries M/s. Melazhagan Poultry Farm, S/o.Perisamy, Servampatty, Chinnamanali, Thiruchengode Taluk, Namakkal District - Operating the unit without obtaining consent of the Board under Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 - Show Cause Notice - Issued - Regarding.

Ref: Inspection of your unit by the TNPCB Official on 26.11.2020

The Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 is in force in Tamil Nadu. Tamil Nadu Pollution Control Board enforces the above Act.

Subject to the provisions of Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (hereinafter referred to as the Act), no person shall establish the unit in the Air Pollution Control area without obtaining the consent of TNPC Board. Contravention of Section 21 is an offence under Section 37 of the Act punishable with imprisonment for a term not less than one year and six months but which may extend to six years and with fine.

Whereas during inspection of your unit M/s. Meiazhagan Poultry Farm, S/o.Perisamy, Servampatty, Chinnamanali, Thiruchengode Taluk, Namakkal District on 26.11.2020, The unit was under operation without obtaining consent of the Board. The unit has not provided the chain link fencing arrangement all around the poultry premises. The unit has not provided adequate green belt in the premises. The unit has not maintained the records for the disposal of poultry litters generated from the birds.

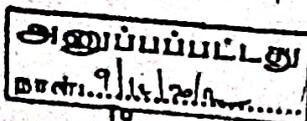
The Poultry farm is having more than one Lakhs Birds. The CPCB has issued direction to the poultry farms to obtain consent from the SPCB, the farms having more than one lakhs birds and yet to obtain consent of the Board.

Thereby you are violating the provisions of Section 21 of the Act, which are offences punishable under Section 37 of the Act with imprisonment for a term which shall not be less than one year and six months, but which may extend to six years and with fine.

Hence, you are directed to show cause within 15 days from the date of receipt of this notice as to why penal action for offence under Section 37 of the Act should not be taken against you for contravening the provisions of Section 21 of the Act and also why directions should not be issued under Section 31A of the Act for closure of the unit stoppage of power supply etc.,

It is informed that non-receipt of reply within the prescribed period will be construed that you have no satisfactory explanation to offer for the above contravention and action will be taken accordingly.

The receipt of this proceeding shall be acknowledged.



Mr. Melazhagan,
The Proprietor,
M/s. Melazhagan Poultry Farm,
S/o.Perisamy,
Servampatty, Chinnamanali,
Thiruchengode Taluk, Namakkal District

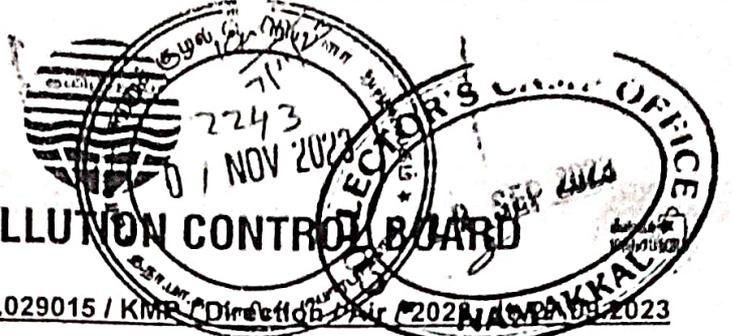
[Signature]
District Environmental Engineer(I/c),
Tamil Nadu Pollution Control Board,
Kumarapalayam.

Let us join hands to Beat Plastic Pollution!!!

By Speed Post

12 Annex - IV
DEE TNPCA

TAMIL NADU POLLUTION CONTROL BOARD



Proceeding No.: TNPCB / T1 / F.029015 / KMP / Direction / Air / 2023 / NAMAKKAL / 09/2023

Sub.: TNPCB – Industries – M/s. Meiyazhagan Poultry Farm, SF. No. 123/1, Kuttakaadu, Servampatti, Chinnamanalai Village, Thiruchengode Taluk, Namakkal District – Directions under Section 31A of Air (Prevention and Control of Pollution) Act, 1981 as amended – Orders issued – Regarding

- Ref.:
1. DEE's Proceeding No. F.NA / OS / DEE / TNPCB / KMP / SCN-A / 2020, dated 01.12.2020
 2. DEE's Letter No. F.04 / Complaint / DEE / TNPCB / KMP / 2021, dated 12.10.2021
 3. DEE's Letter No. DEE / TNPCB / KMP / 2023, dated: 30.03.2023
 4. DEE's Letter No. DEE / TNPCB / KMP / 2023, dated: 15.09.2023

Whereas, the unit M/s. Meiyazhagan Poultry Farm, SF. No. 123/1, Kuttakaadu, Servampatti, Chinnamanalai Village, Thiruchengode Taluk, Namakkal District was inspected by the officials of the O/o. the DEE, Kumarapalayam on 26.11.2020 and vide reference 1st cited show cause notice was issued to the unit for operating the unit without obtaining consent of the Board and for the other reasons stated therein.

Whereas, repeated complaint petitions were received against the unit. Based on the same, the poultry farm unit was inspected on 07.10.2021 and vide reference 2nd cited the unit was instructed to obtain consent of the Board for operating the unit after complying with the CPCB's Guidelines for Poultry Farm.

Whereas, vide Application No. 40703920, dated 23.10.2021 the unit applied for CTO-Direct of the Board and the same was returned to the unit on 27.10.2021, for the reason, "The unit shall comply with the CPCB's Guidelines for Poultry Farm". Further, the unit resubmitted the application on 28.04.2022 and the same was returned again to the unit on 01.06.2022 for the same reason, "The unit shall comply with the CPCB's Guidelines for Poultry Farm, January 2022".

Whereas, repeated complaint petitions were again received against the unit. In this regard the unit was inspected on 27.01.2023 & 10.02.2023 and the following were observed;

1. The unit was under operation handling 1,50,000 birds for egg production, without obtaining consent of the Board,
2. The unit is yet to comply the CPCB's Guidelines for Poultry Farm, January 2022.
3. The unit is located within 50 m from the public houses, at 79.3 m from the state highway SH 857 and at 2 m from the complainant open well.
4. The unit authority informed that the unit is in existence since November 2002.
5. No base with stone base slabs or concrete or impermeable compacted clay is constructed for littering of poultry waste.
6. No records were shown by the unit for the disposal of the poultry litter generated from the farm.

Whereas, vide reference 4th cited the DEE reported that the unit was inspected on 14.09.2023 and observed that the unit was in operation handling 1,25,000 layered birds without obtaining consent of the Board and without complying with certain guidelines issued by the CPCB for the Poultry Farms in January 2022. Also the DEE furnished 3 numbers of TANGEDO service details, dated 27.08.2010, 09.06.2011 and 29.12.2015 as a proof of existence of the poultry farm.

Whereas, vide reference 3rd & 4th the DEE, TNPCB, Kumarapalayam recommended to issue direction under Section 31A of Air (Prevention and Control of Pollution) Act, 1981 as amended, to the unit to comply with certain condition.

In the light of the said facts it is decided to issue directions under Section 31A of Air (Prevention and Control of Pollution) Act, 1981 as amended to the said unit to comply with certain condition.

Therefore, in exercise of the powers conferred under Section 31A of Air (Prevention and Control of Pollution) Act, 1981 as amended, the poultry farm unit M/s. Meiyazhagan Poultry Farm, SF. No. 123/1, Kuttakaadu, Servampatti, Chinnamanalai Village, Thiruchengode Taluk, Namakkal District is hereby directed to comply with the following condition within two month's time;

"The unit shall comply with all the guidelines stipulated the CPCB's Environmental Guidelines for Poultry Farm, January 2022 and shall apply and obtain CTO-Direct of the TNPCB under the Air Act, 1981 as amended"

Failure to comply with the above said direction, will lead to issue of further directions for closure and disconnection of power supply to your unit under Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

The receipt of this proceeding shall be acknowledged.

To:
The Proprietor,
M/s. Meiyazhagan Poultry Farm,
SF. No. 123/1, Kuttakaadu, Servampatti,
Chinnamanalai Village, Thiruchengode Taluk,
Namakkal District

Copy to:

1. The District Collector,
Namakkal District
2. The Joint Chief Environmental Engineer (M),
Tamil Nadu Pollution Control Board,
Salem Zone
3. The District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Kumarapalayam
4. File Copy

S. Sathya PS
27/09/23
For Chairperson
22/9/23



TAMIL NADU POLLUTION CONTROL BOARD



Proceeding No.: TNPCB/T1/ F.029015/ KMP / Direction / Water / 2023, dt:27.09.2023

Sub.: TNPCB – Industries – M/s. Meiyazhagan Poultry Farm, SF. No. 123/1, Kuttakaadu, Servampatti, Chinnamanalai Village, Thiruchengode Taluk, Namakkal District – Directions under Section 33A of Water (Prevention and Control of Pollution) Act, 1974 as amended – Orders issued – Regarding.

- Ref.:**
1. DEE's Proceeding No. F.NA / OS / DEE / TNPCB / KMP / SCN-W / 2020, dated 01.12.2020
 2. DEE's Letter No. F.04 / Complaint / DEE / TNPCB / KMP / 2021, dated 12.10.2021
 3. DEE's Letter No. DEE / TNPCB / KMP / 2023, dated: 30.03.2023
 4. DEE's Letter No. DEE / TNPCB / KMP / 2023, dated: 15.09.2023

Whereas, the unit M/s. Meiyazhagan Poultry Farm, SF. No. 123/1, Kuttakaadu, Servampatti, Chinnamanalai Village, Thiruchengode Taluk, Namakkal District was inspected by the officials of the O/o. the DEE, TNPCB, Kumarapalayam on 26.11.2020 and vide reference 1st cited show cause notice was issued to the unit for operating the unit without obtaining consent of the Board and for the other reasons stated therein.

Whereas, repeated complaint petitions were received against the unit. Based on the same, the poultry farm unit was inspected on 07.10.2021 and vide reference 2nd cited the unit was instructed to obtain consent of the Board for operating the unit after complying with the CPCB's Guidelines for Poultry Farm.

Whereas, vide Application No. 40703920, dated 23.10.2021 the unit applied for CTO-Direct of the Board and the same was returned to the unit on 27.10.2021, for the reason, "The unit shall comply with the CPCB's Guidelines for Poultry Farm". Further, the unit resubmitted the application on 28.04.2022 and the same was returned again to the unit on 01.06.2022 for the same reason, "The unit shall comply with the CPCB's Guidelines for Poultry Farm, January 2022".

Whereas, repeated complaint petitions were again received against the unit. In this regard the unit was inspected on 27.01.2023 & 10.02.2023 and the following were observed;

1. The unit was under operation handling 1,50,000 birds for egg production, without obtaining consent of the Board,
2. The unit is yet to comply the CPCB's Guidelines for Poultry Farm, January 2022.
3. The unit is located within 50 m from the public houses, at 79.3 m from the state highway SH 857 and at 2 m from the complainant open well.
4. The unit authority informed that the poultry farm is in existence since November 2002.
5. No base with stone base slabs or concrete or impermeable compacted clay is constructed for littering of poultry waste.
6. No records were shown by the unit for the disposal of the poultry litter generated from the farm.

Whereas, vide reference 4th cited the DEE reported that the unit was inspected on 14.09.2023 and observed that the unit was in operation handling 1,25,000 layered birds without obtaining consent of the Board and without complying with certain guidelines issued by the CPCB for the Poultry Farms in January 2022. Also the DEE furnished 3 numbers of TANGEDO service details, dated 27.08.2010, 09.06.2011 and 29.12.2015 as a proof of existence of the poultry farm.

Whereas, vide reference 3rd & 4th the DEE, TNPCB, Kumarapalayam recommended to issue direction under Section 33A of Water (Prevention and Control of Pollution) Act, 1974 as amended, to the unit to comply with certain condition.

In the light of the said facts it is decided to issue directions under Section 33A of Water (Prevention and Control of Pollution) Act, 1974 as amended to the said unit to comply with certain condition.

Therefore, in exercise of the powers conferred under Section 33A of Water (Prevention and Control of Pollution) Act, 1974 as amended, the poultry farm unit M/s. Meiyazhagan Poultry Farm, SF. No. 123/1, Kuttakaadu, Servampatti, Chinnamanalai Village, Thiruchengode Taluk, Namakkal District is hereby directed to comply with the following condition within two month's time;

"The unit shall comply with all the guidelines stipulated in the CPCB's Environmental Guidelines for Poultry Farm, January 2022 and shall apply and obtain CTO-Direct of the TNPCB under the Water Act, 1974 as amended"

Failure to comply with the above said direction, will lead to issue of further directions for closure and disconnection of power supply to your unit under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 as amended.

The receipt of this proceeding shall be acknowledged.

To:
The Proprietor,
M/s. Meiyazhagan Poultry Farm,
SF. No. 123/1, Kuttakaadu, Servampatti,
Chinnamanalai Village, Thiruchengode Taluk,
Namakkal District

Copy to:

1. The District Collector,
Namakkal District
2. The Joint Chief Environmental Engineer (M),
Tamil Nadu Pollution Control Board,
Salem Zone
3. The District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Kumarapalayam
4. File Copy

S. K. S.
27.09.23
For Chairperson
27/9/2023

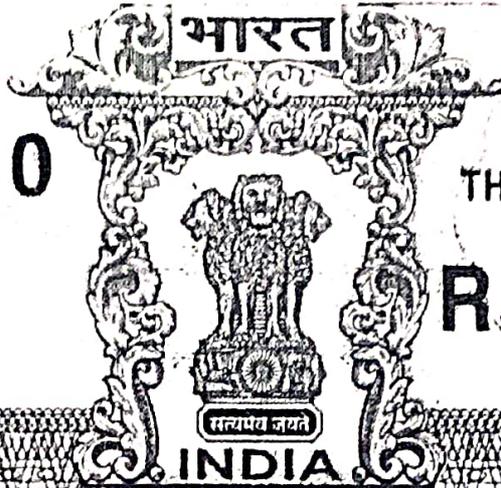
भारतीय गैर न्यायिक INDIA NON JUDICIAL

₹. 20'000

बीस हजार रुपये

TWENTY THOUSAND RUPEES

Rs. 20000



தமிழ்நாடு தமில்நாடு TAMILNADU ரூ. 20000/-

2939
18.6.2016

P. Meiyazhagan
Servampatti.

(8)

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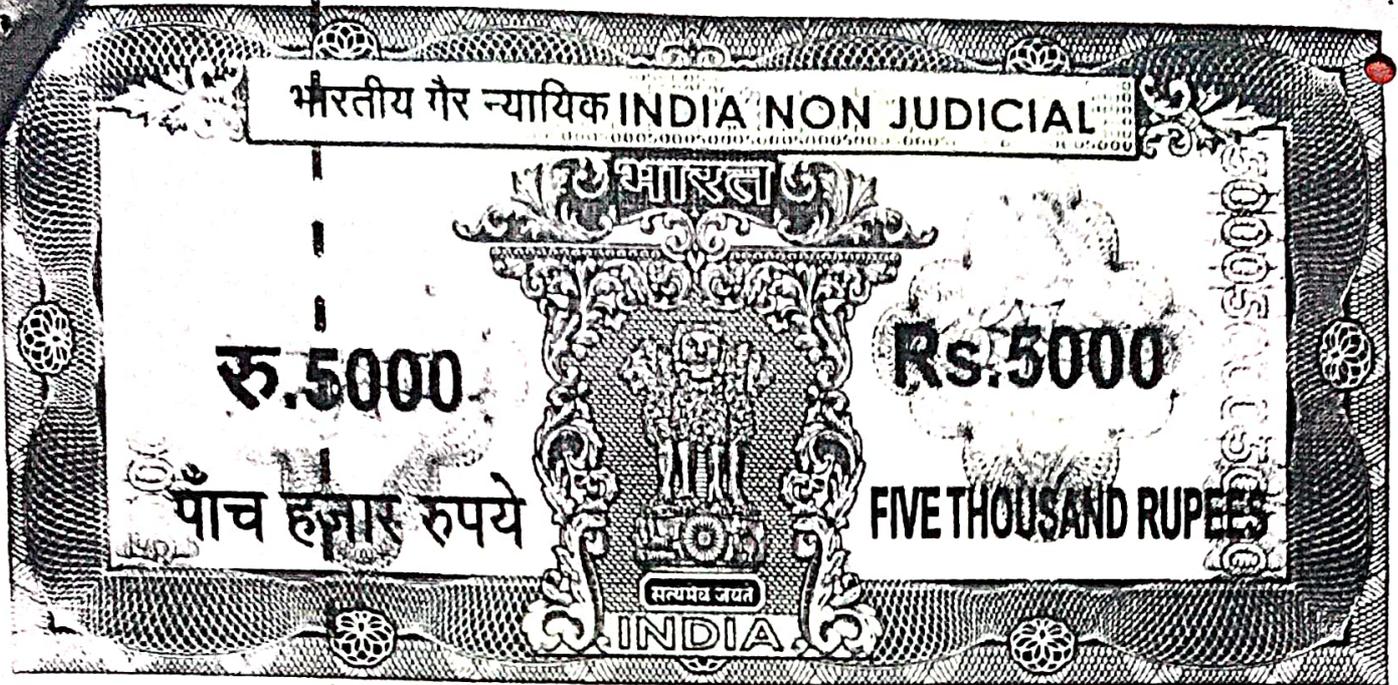
R. சிவசுப்பிரமணியன்
R. சிவசுப்பிரமணியன்,
செவ்வப்பட்டு கிராமபஞ்சாயத்து
செவ்வப்பட்டு, திருச்செங்கோடு
பி.சி.என்.என். : 13/2008/NMI

SUPPLEMENTAL MEMORANDUM OF DEPOSIT OF TITLE DEEDS

THIS SUPPLEMENTAL MEMORANDUM executed on this the 20th day June 2016 by (1).P. MEIYAZHAGAN S/o.K. Periyasamy aged 55 years (Aadhaar Card No.9483 5618 3082 & Cell No.9443235279) (2). M. ARUN S/o. P.Meiyazhagan aged 27 years (Aadhaar Card No.3209 3613 4218 & Cell No.8056791415) (3). M.BRINDHA D/o. P.Meiyazhagan aged 23 years (Aadhaar Card No.6078 6052 3732 & Cell No.9443235279) region Hindu all are residing at Servampatti, Chinnamanali Village, Periyamanali Post, Pincode-637410 Tiruchengode Taluk, Namakkal District (hereinafter referred

P. Meiyazhagan
M. Arun
M. Brindha

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No.....1658..... 2016
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Total Pages.....13.....



தமிழ்நாடு தமில்நாடு TAMILNADU ரூ. 5000/-



2940
18.6.2016

P. Meiyazhagan
Senvampatti.

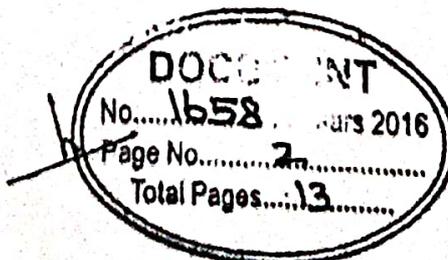
S 047638
R. Senthil Kumar
R. Senthil Kumar
சென்னை, தமிழ்நாடு
தமிழ்நாடு அரசு
தேவநகர் : 13/2008/1111

-2-

to as Mortgagor/s) IN FAVOUR OF Indian Overseas Bank, a Body Coporate constituted under the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970, having its Central Office at 763, Anna Salai, Chennai-600 002, carrying on business in banking among other places at PERIYAMANALI (0755) (Hercinafter referred as Mortgagee).

The Mortgagors had already deposited/re-deposited (by constructive delivery) on 17.03.2003, 19.8.2004, 10.6.2006, 25.7.2007, 17.3.2008, 27.3.2008, 8.7.2009 & 18.1.2011 at the following documents of title relating to his/their property/properties with the Mortgagee with the intent to create

P. Meiyazhagan
M. Senthil Kumar

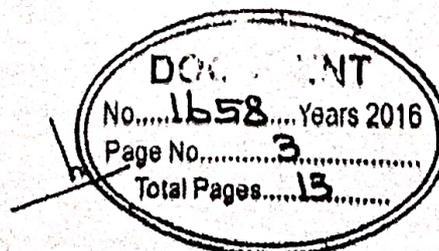


equitable mortgage(s) in favour of the Mortgagee over the property to which the documents relate and described hereunder for the purpose of securing repayment to the Bank all the credit facilities of Rs.153.38 Lakhs together with interest and charges thereon advanced and/or to be advanced to Mr.MEIYAZHAGAN as evidenced by Registered Memorandum(s) dated 22.06.2006, 26.7.2007, 18.9.2008, 29.7.2009 & 24.1.2011 registered with Velagoundampatti Sub-Registrar Office as document(s) No.641/ 2006, 971/07, 1287/08, 1210/2009 & 127/2011.

The Mortgagors had again re-deposited (by constructive delivery) on 06.06.2016 the said documents of title with the Mortgagee with intent to create an equitable mortgage in favour of the Mortgagee over the said properties for the purpose of securing repayment to the Bank all the credit facilities of Rs.75.00 (Rupees Seventy Five lakhs only) advanced and/or to be advanced to Mr. P. Meiyazhagan by the mortgagee together with interest, cost, charges and expenses thereon over and above the said earlier limits covered under the above Registered Memorandum(s).

The Mortgagor(s) further declare/s that the documents deposited are all that were in his/their possession and control and that the property/properties is/are not charged or encumbered in any way whatsoever.

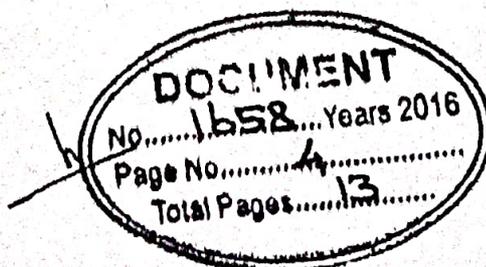
M. P. Meiyazhagan
M. P. Meiyazhagan
M. P. Meiyazhagan



LIST OF DOCUMENTS OF TITLEPROPERTY NO.1

S. No.	Date	Doc.No	Nature and description of documents
1.	16.03.1959	460/59	Sale deed executed by Sellayammal and others infavour of Kalianna gounder - (Xerox copy)
2.	11.12.1979	1141/79	Partitio ⁿ deed executed between Kalianna gounder and others - (Xerox copy)
3	05.03.1980	239/1980	Partitio ⁿ deed executed between M. Subramaniam and his wife Parvathi - (Xerox copy)
4.	04.02.1998	47/98	Release deed executed by S. Sengottuvel infavour of his father M. Subramaniam - (Xerox copy)
5.	29.10.1999	1874/99	Settlement deed executed by M. Subramaniam-1, and his wife Parvathi-2 infavour of their daughter Suganthi - (Original)
6.	06.11.2002	1000/2002	Sale deed executed by Suganthi infavour of P. Meiyyalagan - (Original)
7.	05.03.2003		Kist receipt for the fasli 1412 - (Original)
8.	26.11.2002		Chitta (True copy)
9.	26.11.2002		Adangal (True copy)
10.	26.11.2002		F.M.B. Sketch (True copy)
11.	28.11.2002		Patta - (Original)
12.	31.10.2002		Loan cleared certificate issued by Secretary PACB Chinnamanali - (Original)
13.	06.11.2002		Loan cleared certificate issued by Secretary PACB Chinnamanali - (Original)
14.			Transfer certificate - (Original)
15.	02.03.2001		Encumbrance certificate for a period of 15 years from 01.01.1987 to 27.02.2001 (Certified copy)
16.	05.02.2003		Encumbrance certificate for a period of 3 years from 01.01.2001 to 30.01.2003 (Certified copy)

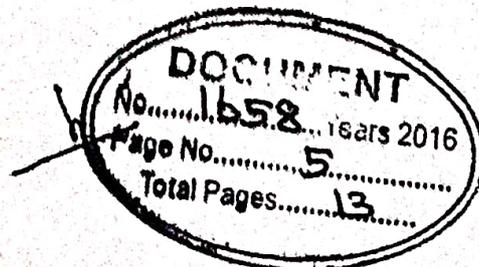
D. Mis
[Signature]
M. [Signature]



LIST OF DOCUMENTS OF TITLEPROPERTY NO.II

S. No.	Date	Doc.No	Nature and description of documents
1.	23.06.1981	942/81	Partition deed executed between Periyasamy and others - (Xerox copy)
2.	11.07.1996	544/96	Partition deed executed between Periyasamy-1, and his sons P. Meyyalagan-2, and P. Varadharajan-3 - (Original)
3.	31.10.1996	744/96	Partition deed executed between Periyasamy - 1, and his sons P. Meyyalagan-2, and P. Varadharajan-3- (Original)
4.	25.03.1998	19/98	Release deed executed by Kalianna gounder infavour of K. Periyasamy-1, K. Palaniappan - 2, P. Meyyalagan-3, P. Varadharajan-4, P. Mohan-5 P. Paramasivam-6- (Original)
5.	04.12.2003		Patta - (Original)
6.	04.12.2003		Patta - (Original)
7.	04.12.2003		Patta - (Original)
8.	25.02.2004		Adangal - (True copy)
9.	22.02.2004		F.M.B. Sketch - (True copy)
10.	22.02.2004		F.M.B. Sketch - (True copy)
11.	22.02.2004		F.M.B. Sketch - (True copy)
12.	22.02.2004		F.M.B. Sketch - (True copy)
13.	22.02.2004		F.M.B. Sketch - (True copy)
14.	13.12.2001		House tax receipt for the 2001-2002- (Original)
15.	-		Kist receipt for the fasli 1411 - (Original)
16.	-		Transfer certificate - (Original)
17.	24.01.1998		Encumbrance certificate for a period of 18 years from 15.07.1981 to 17.04.1998 (Certified copy)
18.	08.03.2004		Encumbrance certificate for a period of 7 years from 01.01.1998 to 29.02.2004 (Certified copy)

P. N. S.
Amuthi
M. Prasad



Annexure- VI

Compliance of the CPCB guidelines issued for the Poultry Farm in January-2022

Clause 5.0 Environmental issues & Current practices to address the environmental issues in Poultry Farms

Sl.No.	Description	Present Compliance status
	(i) Gaseous emission (NH₃ & H₂S) and Feed Mill Dust	
	The gaseous emission viz Ammonia (NH ₃) and Hydrogen Sulphide (H ₂ S) are emanated from the excreta generated from the birds causes odour. The odour is produced due to anaerobic conditions in the litter occurs due to its storage at one place for longer period. The general practice followed by poultry farms to control odour is by maintaining good ventilation and free flow of air.	Complied. The unit has provided Ventilation and free flow of air to control odour and maintaining dry manure.
	Dust is generated from the feed mill operation during mixing and grinding of various ingredients of feed. The feed mill operations are typically located inside the mill buildings. Dust extraction systems are generally used to collect the dust and to improve the shop floor environment.	Partially Complied. The unit has provided feed mill and Go-down facility inside the Closed Shed which is located near entrance of the unit. No separate dust collector system was provided in the feed mill/Go-down.
	(ii) Solid Waste	
	1. Sources of solid waste are (i) Poultry droppings/Manure/Litter (ii) Dead Birds & (iii) Hatchery Waste.	Complied. i. The droppings of the birds slip through perforations instantaneously and are collected directly on the land surface. The unit authority has informed that the droppings are collected 3-4 months once and the manure will be used for the nearby agricultural land owned by the same personal.

		<p>ii. The unit has provided mortality pit or disposal of death birds.</p> <p>iii. Since, it is a layer farm and hatchery activities is not carried out.</p>
	<p>2. In case of cage system, excreta are collected just below the bird cages directly on ground, made of stone slabs or concrete or impermeable compacted clay. Litter is collected and kept dry by maintaining good ventilation and free air flow to undergo aerobic composting. The manure is removed once in four to six months & sold to the farmers. In deep litter system, excreta are collected in bed made up of agro residue (rice husk, saw dust, groundnut hulls, wood shavings, and dried leaves) itself. Once in a day or two days the bed is scratched for mixing of litter. Once the chicken is sold for meat, the bed (rice husk, saw dust, groundnut hulls, wood shavings, and dried leaves) is removed once the cycle of 42 to 45 days gets over along with the excreta and sold as 8 manure. The shed is washed and lime is applied as disinfectant and allows the area for quarantine period.</p>	<p>Complied.</p> <p>It is a cage system, the excreta are collected just below the bird cages directly with impermeable compacted clay on the land surface. The Litters are collected and kept dry by maintaining good ventilation and free air flow to undergo aerobic composting.</p> <p>The manure is removed once in 3-4 months & sold to the local farmers and used Own plantation purposes. Also sold out for Bio-Gas production.</p> <p>The unit is used by dry cleaning method with use of disinfectant so as to avoid use of water to clean the sheds and allows the area for quarantine period.</p>
	<p>3. Death of the birds in poultry farms is a common phenomenon and</p>	<p>Complied.</p>

	<p>their disposal is an issue. Dead birds cause nuisance, odor and aesthetic problems like disease, insect, rodent and predator problems if the birds are not disposed immediately. Dead birds are either burned at relatively high temperatures using different fuels which causing atmospheric pollution and also odour nuisance or buried in the burial pit in the premises.</p>	<p>The unit has provided impervious mortality pit for disposal of death birds in unit premises.</p>
	<p>4. During hatching operation, large quantity of solid waste comprising of egg shells, unhatched eggs, dead embryos and chickens and a viscous liquid from eggs etc is generated. This waste is disposed through open burning or through rendering plant.</p>	<p>Not applicable. Since, it is a layer farm of poultry. No hatchery activities are carried out.</p>
<p>(iii) Waste water generation from cleaning operation</p>		
	<p>Water in poultry farms is used for drinking of birds, sprinkling during the summer and for cleaning sheds and equipment in between batch replacement.</p>	<p>Complied. The unit is used water channels and saddles cups and float valves to avoid water spilling. The unit is using dry cleaning method with use of disinfectant so as to avoid use of water to clean the sheds.</p>
	<p>As such there is no process waste water generation from the poultry farming. However, wastewater is generated during cleaning operations. The waste water is collected in holding tank and utilized in gardening in the premises.</p>	
<p>(iv) Other issues:</p>		
	<p>Breeding of flies and rodents, etc. are the</p>	<p>Complied.</p>

	other issues in poultry farms	<p>The unit is used to control the flies as per the advisory of poultry research center, using cyromazine 1%(oskomax-DS) and to prevent flies development halquinol 60% premix (osquinol)</p> <p>To control rodents the unit using rodenticides</p> <ul style="list-style-type: none">* Eradicator (bromadiolone .005%)* Traps and glue boards.
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Compliance of the Clause 6.0 Environmental guidelines for poultry farm		
S.No	Description	Present Compliance status
6.1 Gaseous emission (NH₃ & H₂S) and Feed Mill Dust		
i) Minimization of odour/gaseous pollution		
	Proper ventilation and free flow of air over manure collection points to keep it dry shall be ensured.	Complied. Natural ventilation and natural flow of air was observed in the Poultry shed.
	Manure should be protected from Run-off water and from unwanted pests/insects.	It is a cage system. The droppings of the birds slip through perforations instantaneously and are collected directly on the land surface. The unit hasnot providedany protection measures to prevent the Run-off water and unwanted pests/insects.However odour was observed during inspection.
	Well-designed storage facilities should be provided to contain manure /litter	To be Complied. No separate storage facility to contain manure / litters. However, the litters are be collected once in a 3 weeks and being carried out composting within the premises.
	Carcasses of dead birds shall be promptly collected on regular basis and disposed appropriately without damaging the environment as per the prescribed methods under section 6.2 of the guidelines.	Complied. The unit has provided impervious mortality pit for disposal of dead birds.
ii.Dust from Feed Mills		
	Feed mill and Go-down should be located on a well elevated ground	Complied.

	preferably near the entrance of the farm and isolated from other poultry sheds.	The unit has provided feed mill and Go-down facility inside the closed shed and isolated from other poultry sheds.
	Dust collector system should be installed to control emissions from mixing and grinding section of the feed mill	Not Complied.
	Workers in the feed mill shall be provided with dust masks to protect them from dust.	Complied. The personal production equipment's such as mask, gloves is providing to the workers during operation of feed mill.
	Provision for vehicle tyre dip shall be made at the entrance to remove impurities/dust carried by vehicle tyres;	Complied. Vehicle tyre dip has provided at the entrance of the unit using sanitizing additives. (KMNO ₄)
	Floor of the feed mill and Go-down shall be concrete and raised above the ground level by a minimum of 2 feet.	Complied. Floor of the Feed mill and Go down was constructed in concrete.
6.2. Management of solid wastes (Solid wastes contains Manure/ litter, Hatchery Debris and Dead Birds)		
(i)Manure handling and disposal		
	Proper ventilation and free flow of air over manure collection points to keep it dry (by blowing dry air over it or by conveying ventilation air through the manure pit) shall be ensured to prevent obnoxious odour in the area.	Ventilation and natural free flow of air was observed. Since it is a cage system the droppings are collected directly on the land surface. However odour was observed during inspection.

	<p>Poultry housing shall be ventilated allowing sufficient supply of fresh air to remove humidity, dissipate heat and prevent build-up of gases such as methane, carbon dioxide, ammonia, etc.</p>	
	<p>Excreta shall be scratched at least once in two days as needed for mixing of litter and to keep bedding material (rice husk, saw dust, wood shavings etc.) dry in case of deep litter houses the waste material. This waste shall be utilized for composting after completion of the cycle.</p>	<p>Not Applicable. Since, the compacted clay was used in the bottom of the shed.</p>
	<p>Manure collected under cages on high raised platforms shall be stored for further processing and utilized by using following options</p> <p>a) Small Poultry Farms (5000 to 25000 Birds): Composting</p> <p>b) Medium & Large Poultry Farms (25,000 to 1,00,000 Birds and more than 1,00,000 Birds) : Composting or Biogas production for disposal/utilization of manure/litter or combination of any of these methods</p> <p>c) Poultry farms in cluster: Common facilities for Biogas production or Composting or their combination</p>	<p>Complied.</p> <p>The unit has accommodated 1,30,000 birds in 5 Nos. of sheds.</p> <p>The unit has provided compost yard for utilization of manure /litter for their own agricultural land, and sold to Biogas production Unit, local farmers.</p>
	<p>Land application of manure to the nutritional requirements of soil and crop</p>	<p>Complied.</p> <p>The unit authority has informed that the</p>

	shall be balanced.	droppings are collected 3-4 months once and the manure will be directly used for their own agricultural land. No nutritional data of the manure is available with the unit.
	The litter / manure storage facilities shall be minimum 2 m above the water table and of adequate size based on type and number of birds handled. Its base should be constructed with stone slabs or concrete or impermeable compacted clay.	Complied. The unit has provided Compost yard after collecting manure for further process. Its base was constructed with impermeable compacted clay and 2m above the water table where all the droppings are collected.
	Manure shall be protected from runoff water and cover it to avoid dust and odors in storage pits. The dry manure dump shall be covered with permanent roof or with plastic / similar material to prevent air emissions and the precipitation falling on it.	Not Complied. It is a cage system. The unit has not provided any protection measures to prevent the Run-off water.
	Mortalities on farm by proper animal care and disease prevention program shall be reduced.	Complied. The unit has appointed a poultry consultant Dr.T.Gowtham BVSc, Reg no: 6296 to get assistance for the implementation of these guidelines.
	Proper facilities (Burial Pit/ Composting/ Incineration) shall be provided for Collection, storage, transport and disposal of dead birds	Complied. The unit has provided proper facilities for the disposal of dead birds.
	Domestic hazardous wastes (vaccines, vials, medicines, syringes, etc.) shall be	Complied.

	disposed as per provisions of "Solid Waste Management Rules, 2016".	The unit has reported that the vaccines, vials and syringes used by the doctors will take it away by themselves.
	Composting of Manure:	
	Proper mixing the waste with a carbon rich material (e.g., paddy straw / husk, wood shavings) should be done in the pits. Carbon to nitrogen ratios of 20-25:1 is usually recommended. Pure manure can also be composted following the procedure and monitoring all parameters. The composting facilities may be designed through expert institutions in the field as per the size of poultry farms	Complied.
	Periodic stirring of compost material should be done for its proper mixing	The unit authority has informed that mixing the waste with a Vermi, probiotic, husk for nutritional value of manure.
	Moisture levels should be maintained between 35 to 50%.	No moisture monitoring devices/ data is available with the unit.
	Temperature monitoring should be done to determine composting conditions.	No temperature monitoring devices /data available with the unit.
	(ii).Hatchery Waste:	
	Efforts shall be made in converting the shells to animal feed to supply as a source of calcium, especially for poultry feeds.	Not Applicable. The unit has not involved any hatchery activity inside the premises.
	Extrusion with soya bean meal can be used to make a shell/hatchery meal	

	Un-hatched eggs shall be disposed of by composting or rendering.	
	(iii) Dead Birds Disposal:	
	A) Burial Method:	
	The dead birds arising from day to day farm activity should be separated from other live birds promptly and should be stored in closed containers \ disposed off within 24 hours	Complied. The Unit has disposed dead birds into the burial pit within 24 hours.
	The dead bird burial pit shall be of minimum 3 to 4 m in depth and 0.8 to 1.2 m diameter and this size may vary as per the capacity of poultry farm and shall be located above minimum 3 m from the ground water table.	The unit has provided a burial pit 14x12x12 (ft) within the unit premises. Complied.
	The dead bird burial pit shall be provided with a vermin/fly proof cover made up of wooden / metal / concrete having a central operable lid of proper size for day to day dropping of carcasses	Burial pit has provided with a vermin/fly proof cover made up of concrete having a operable lid of proper size to dropping of carcasses.
	Carcasses shall be covered by a thin layer of soil (at least 40 cm deep)along with calcium hydroxide	
	When the pit is full, a compacted soil cover of 0.5 m shall be provided with the top of the covered soil well above the ground level.	The carcasses covered with cements and calcium hydroxide Complied.

	The distance between any two burial pits should not be less than 1 m.	1 Number of burial pit provided
	B) Composting	
	The composting facility shall not be located within 300 m from the nearest dwelling and 100 m from any well or water course	
	The capacity of the composting facility shall be sufficient to handle the average mortalities on the farm	Not applicable. The unit has not provided any composting facility for dead birds. However, the mortality pit is provided.
	The roof of the composting facility shall be permanent with concrete bottom	
	The composting facility shall be secured with link mesh all around raised to a height of 1.5 m above the ground level to avoid the predation by straw dogs etc.	
	A proper mixture of smaller and larger particle sizes to obtain an optimum air exchange within the mixture and build-up of temperature	
	Moisture content of the composting pile shall be approximately 60%. More than this may result in odour problems and less than this will reduce the efficiency of the composting process	
	Carbon and nitrogen are vital nutrients for the growth and reproduction of bacteria and fungi. The carbon-to-	Not applicable. .

	nitrogen ratio shall be in the range of 20:1 and 25:1 for proper composting. This is obtained by carefully balancing the dead bird and carbon sources.	
	6.2.Waste water Management	
	The wastewater generated from the cleaning operations (after each batch removal) shall be collected in appropriate holding tank and put to use in the green belt. Efforts may be made for dry cleaning of the sheds with use of disinfectant so as to avoid use of water.	Complied. The unit was washed by dry cleaning method with use of disinfectant so as to avoid use of water to clean the sheds.
	Water use and spills from drinking devices shall be reduced by preventing overflow or leakages and using calibrated, well-maintained self-watering devices	Complied. The unit has provided Nipple system to supply water to the Birds and saddles cups and float to prevent any overflow of water.
	Improve drainage, reduce standing water and water ditches to control mosquitoes and flies	Complied.
	Use of pressure pumps, hot water or steam in cleaning activities instead of cold water and plain water scrubs may be encouraged to improve sanitation and reduce the quantities of wash water	The unit has provided pressure pumps to improve sanitation.
	6.3.Other issues	
	Control of Flies: Proper treatment and disposal of manure, ventilation of sheds, control of temperature, good sanitation,	Partially Complied. During inspection of the farm, some fly nuisance is noticed inside the

	<p>swift repairs of leaks, avoidance of feed spills, prompt removal of broken eggs and dead birds shall be ensured for control of flies in the poultry farms. The farm should have provisions of wire nettings, traps, fly-repellents, insecticides etc.</p>	<p>premises and odour was observed.</p> <p>The unit is used to control the flies as per the advisory of poultry research center , using cyromazine 1%(oskomax-DS) and to prevent flies development halquinol 60% premix (osquinol).</p>
	<p>Control of Rodents: Methods for the control of rodents may include: i) Exclusion ii) Trapping Glue boards iii) Tracking powder iv) rodent proof doors and windows to eliminate rodents/pest infestation.</p>	<p>Partially Complied</p> <p>The unit is using below rodenticides to control rodents</p> <ul style="list-style-type: none"> * Eradicator (bromadiolone .005%) * Traps and glue boards.
	<p>As per Bureau of Indian Standards 1374: 2007, on poultry feed specifies that the use of antibiotic growth promoters is not recommended in poultry feed, hence use of antibiotics should not be mixed with feed or administered for non-therapeutic purposes without prescription for diseased birds.</p> <p>Regulation for use of antibiotics shall be regulated as per the advisory/directions issued by Department of Animal Husbandry, Dairying and Fisheries and Ministry of Health and the Drug Controller General of India.</p>	<p>Assured to comply</p> <p>The unit has assured to comply with these instructions at all times.</p>
	<p>Animal Husbandry Department of the State/Districts to assist the poultry</p>	<p>Complied.</p> <p>The unit has appointed a poultry</p>

	farmsfor implementation of Guidelines.	consultant Dr.T.Gowtham, BVSc,reg no: 6296 toget assistance for the implementation of these guidelines.
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